## Annexure 3

Name of the Corporate debtor: M/s. Dharti Dredging and Infrastructure Limited; Date of commencement of CIRP: 05.04.2022; List of Creditors as on:17.11.2022

S No. Name of Creditors Identificat Date of Amount of Am	List of secured financial creditors (other than financial creditors belonging to any class of creditors)															
Seederal Bank   F-2   26.04.2022   457148451   A57148451   FORM C	S No	Name of Creditors		Date of	Amount	claim				related	voting share in	of contingen	mutual dues, that	of claim not	under verificatio	Remarks if any
present and future ranking paripassus with other working also pillyothecation of Stan and (ICL) Billyothecation of stock and receivable on paripass basis serventy one failst forty eight thousend (one only) and direction of all directions and irrist charges on paripassus basis among the member banks of consortium on winusemented fload saxes but to present and future valued af R. 95.03 cross DiParipassus charges on 55.13 labbs equity shares at Rs 100 cross DiParipassus charges on 55.13 labbs equity shares at Rs 100 cross DiParipassus charges on 55.13 labbs equity shares at Rs 100 cross DiParipassus charges on 55.13 labbs equity shares at Rs 100 cross DiParipassus charges on 55.13 labbs equity shares at Rs 100 cross DiParipassus charges on 61.15 labbs equity shares at Rs 100 cross DiParipassus charges on 61.15 labbs equity shares at Rs 100 cross DiParipassus charges on 61.15 labbs equity shares at Rs 100 cross DiParipassus charges on 61.15 labbs equity shares at Rs 100 cross DiParipassus charges on 61.15 labbs equity shares at Rs 100 cross DiParipassus charges on 61.15 labbs equity shares at Rs 100 cross DiParipassus charges on 61.15 labbs equity shares at Rs 100 cross DiParipassus charges on 61.15 labbs equity shares at Rs 100 cross DiParipassus charges on 61.15 labbs equity shares at Rs 100 cross DiParipassus charges on 61.15 labbs equity shares at Rs 100 cross DiParipassus charges on 61.15 labbs equity shares at Rs 100 cross DiParipassus charges on 61.15 labbs equity shares at Rs 100 cross DiParipassus charges on 61.15 labbs equity shares at Rs 100 cross DiParipassus charges on 61.15 labbs equity shares at Rs 100 cross DiParipassus charges on 61.15 labbs equity shares at Rs 100 cross DiParipassus charges on 61.15 labbs equity shares at Rs 100 cross DiParipassus charges on 61.15 labbs equity shares at Rs 100 cross DiParipassus charges on 61.15 labbs equity shares at Rs 100 cross DiParipassus charges on 61.15 labbs equity shares at Rs 100 cross DiParipassus charges on 61.15 labbs equity shares at Rs 100 cross DiP	1	State Bank of India	F-1	19.04.2022	1477948257	1477948257	FORM C	L & B-Rs.5,24,23,554/dated 05.01.2022.	Rs.147,79,48,256.51	NO	50.064	0	NIL	0	0	
1.First pari passu charges on entire curren assets of DILI along with other consortium working capital included based on provisioned value of ICICI Bank -Rs. 1.598.0 million-calculated based on provisioned value of ICICI Bank -Rs. 1.598.0 million-calculated based on provisional financial for FY2021).  2. First pari passu charges on entire unencumbered movable fixed assets of DDII (1) dredgers)along with other consortium working capital lenders(apportioned value of ICICI Bank -Rs. 1.58.2 million-calculated based on valuationreport dated March 30,2021).  3. Equitable mortage on the office building of DDIL situated at 6-3-113/2,  DDIL Bhavan, B.S. Maktha, Begumpet along with other consortium working capital lenders(apportioned value of ICICI Bank-Rs. 1.7 million-calculated based on valuation report dated March 30,2021).  4. Unconditional and irrevocable personal guarantees of.  (a) Mr. Rajesh Kumar Juniphunwala.  (b) Mr. A. Rajendra,  (c) Mrs. A. Vijay Lashmi.  5. Piedge of 5,511.2/56 share of DDII led by Viray Marine  Colony, Trimulgherry,  Hyderabad, Felangana-500015.  4. Mrs. A. Vijay Lashmi.  5. Piedge of 5,511.2/56 share of DDII led by Viray Marine  mentioned above is coverd by personal /ovorprate guarantee executed in favour of working capital conscribum lenders on June 09,2010guarantees the payment of the entire facility amount along with other of guarantors: 1. Viray Marine Project Private Limited(Corporate guarantees of DDII.)  4. Unconditional and Irrevocable personal guarantees of Viray Marine Project Private Limited(Polding company of DDII.)  5. Piedge of 5,511.2/56 share of DDII led by Viray Marine  Colony, Trimulgherry,  Colony, Trimulgherry,  Colony, Trimulgherry,	2	Federal Bank	F-2	26.04.2022	457148451	457148451	FORM C	present and future ranking paripassu with other working capital lenders in consortium of SBI and ICICI. BJHypothecation of stock and receivable on paripassi basis. C)First charge on parripasu basis among the member banks of consortium by way of hypothecation of all dredgers abd First charges on paripassu basis among other member banks of consortium on ununencmbered fixed assets both present and future valued at Rs 96.30 crors (WDV) as on 31.03.2015. D)Paripassu charges on 55.13 lakhs equity shares at Rs 10/each of the company held by the promotors and	45,71,48,451.41 (Rupees forty five crores seventy one lakhs forty eight thousend four hundred fifty one and Paisa forty one only)  The table containing the details of the computation of the amount of the total claim in annexed herewith as S.No.26 in	NO	34.451	0	NIL	0	0	
	3	ICICI Bank	F-3	22.04.2022	1017024100	1017024100	FORM C	securities. The value of the securities are as below.  1. First pari passu charges on entire curren assets of DDIL along with other consortium working capital lendrs(apportioned value of ICICI Bank -Rs.1,398.0 million-calculated based on provisional financial for FY2021).  2. First pari passu charges on entire unencumbered movable fixed assets of DDII (11 dredgers)along with other consortium working capital lenders(apportioned value of ICICI Bank -Rs.158.2 million-calculated based on valuationreport dated March 30,2021).  3. Equitable mortage on the office building of DDIL situated at 6-3-1113/2,  DDIL Bhavan, B.S. Maktha, Begumpet along with other consortium working capital lenders(apportioned value of ICICI Bank-Rs.17.7 million-calculated based on valuation report dated March 30,2021).  4. Unconditional and irrevocable personal guarantees of.  (a). Mr. Rajesh Kumar Jhunjhunwala.  (b). Mr. A. Rajendra.  (c). Mrs. A. Vijay Lakshmi.  5. Unconditional abd irrevocable corporate guarantee of Viraj Marine Project Private Limited(holding company of DDIL).  6. Pledge of 5,512,765 share of DDII held by Viraj Marine	mentioned above is coverd by personal /corporate guarantee executed in favour of working capital consortium lenders on the entire facility amount along with overdue amounts if any; (iv) Details of guarantors: 1.Viraj Marine Project Private Limited(Corporate guarantor), registered at Plot No.148, Survey No.69/1, Ravi Colony, Trimulgherry, Secunderabad, Hyde rabad, Telangana-500015.  2.Mr. Rajesh Kumar Jhunjhunwala, residing at 14, Chowpatty View, Morvi Lane, Chowpatty, Mumbai, Maharashtra-400007. 3.Mr. A. Rajendra, residing at plot no.148, Survey no.69/1, Ravi Colony, Trimulgherry, Hyderabad, Telangana-500015.  4.Mrs A. Vijaylakshmi , residing at Plot No 148, Survey No.69/1, Ravi Colony, Trimulgherry, Hyderabad, Telangana-500015.	NO	15.485	0	NIL	0	0	